

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH**

**COURT – IV**

33.

**IA 5626(MB)2023  
IN C.P. (IB)/893(MB)2021**

CORAM:

MS. ANU J. SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **17.04.2024**

NAME OF THE PARTIES:

Bank Of Baroda

Vs

Sks Power Generation (Chattisgarh) Limited

SECTION: 7, 60(5) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

**ORDER**

1. Mr. Y. R. Mishra, Ld. Counsel for the Applicant present. Mr. Somesh Srivastava, Counsel for the Resolution Professional/Respondent present.
2. Counsel for the Respondent seeks time to file reply. At request, time is granted. Counsel for the Respondent is directed to file reply within a period of seven days.
3. List this matter for hearing on **08.05.2024**.

Sd/-  
**ANU J. SINGH**  
**Member (Technical)**

Sd/-  
**KISHORE VEMULAPALLI**  
**Member (Judicial)**